

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 819 of 2020**

**IN THE MATTER OF:**

**Amit Airy**

**...Appellant**

**Versus**

**C & S Electric Ltd. & Anr.**

**...Respondents**

**Present:-**

**For Appellant: Mr. Nakul Jain, Mr. Hemant Shah, Mr. Amit Airy and Mr. Rajinder Vig, Advocates.**

**For Respondent: Mr. Krishnendu Datta and Mr. Rahul Malhotra, Advocates for R-1.  
Mr. Mansij Arya, Advocate for R- 2.  
Mr. Ajit Wagh and Ms. Astha Prasad, (RP)**

**ORDER**  
**(Virtual Mode)**

**05.11.2020** Learned counsel for the Appellant seeks time to file Rejoinder. Rejoinder may be filed within a week.

Parties may file their brief Written Submissions not more than three pages. Copies of the Judgment(s) which they want to refer and rely on at the time of arguments, be filed separately.

List the Appeal 'For Admission (After Notice) hearing on **19<sup>th</sup> November, 2020.**

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[V.P. Singh]**  
**Member (Technical)**